

**CBI No. 118/2019
CBI VS. V. K. JOLLY & ORS.**

30.07.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Sh. Dhruv Sehrawat Advocates.

A-3 Bhupinder Singh along with Sh. V. K. Kalra Advocate.

Matter was at the stage of final arguments.

Today the matter is fixed for further arguments on behalf of the Prosecution. Part arguments advanced by Ld. PP for CBI.

Put up for further arguments on behalf of prosecution on **31.07.2020** at 10.30 a.m.

Ld. Counsel for A-2 and A-3 as well as Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/30.07.2020